

1	2	3	4	5	6
October	1978	187.5	+0.5	340	+1.2
November	1978	187.4	-0.1	340	No Ch.
December	1978	185.3	-1.1	335	-1.5
January	1979	185.3	No change	332	-0.9
February	1979	184.6	-0.4	329	-0.9
March	1979	189.0	+2.4	332	+0.9
April	1979	193.6*	+2.4	337	+1.5
May	1979	196.8*	+1.7	339	+0.6

* Provisional.

Disposal of Income-tax Cases of Ansal Group

*84. SHRI C.K. CHANDRAPAN : Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state :

(a) whether he has received a representation requesting him to take effective steps for the speedy disposal of the Ansal Group of cases in which the concealment of Income-tax to the tune of 5.5 crores is involved ;

(b) whether it is a fact that these cases are pending for the last five years;

(c) what are the details regarding these cases and what are the reasons for this inordinate delay in disposing of these important cases ; and

(d) what are the steps that have been taken for the speedy disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH) : (a) A representation has recently been received alleging large scale evasion of tax by the Ansal Group and requesting for expeditious disposal of income-tax assessments in this group of cases.

(b), (c) and (d). There is only one case which is pending for more than last 5 years. However, there are 3 other cases where assessments were pending 5 years back and the assessments have once been completed but have since been set aside or reopened and the set aside and reopened assessments are pending as on today.

Details of these cases are as follows :-

- (1) Shri Chiranjil Lal 1965-66.
- (a) where cases were pending 5 years back but because of reopening or setting aside are also pending as on today. Ansal & Saigal Properties (P) Ltd. 1970-71, 1973-74 and 1974-75.

The income-tax authorities had conducted searches in this group in December, 1973. During the course of these searches, besides cash of Rs. 2.20 lakhs, a large number of books of account, documents and papers were also seized. In order to co-ordinate and for speedy investigations, the cases of the group have been centralised in the Charge of the Commissioner of Income-tax, Central-I, New Delhi early this year. A large number of assessments for the earlier years have been reopened, as also a number of assessments have since then been completed in this group. All efforts are being made for speedy disposal of the cases.

Seized Notes meant for Destruction Found in Office of RBI, Bangalore.

*85. DR. BIJOY MONDAL : SHRI ANANT DAVE :

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state :

(a) whether seized notes worth Rs. 60 lakhs meant for destruction allegedly found their way back to the cash counters in the office of the Reserve Bank of India, Bangalore ;

(b) if so, whether any inquiry has been conducted into the matter ;

(c) whether any arrest has also been made ; and

(d) nature of action taken against the persons found guilty and steps taken to prevent such occurrences?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH) : (a) and (b). In May, 79 a Reserve Bank Inspector camping at Bangalore received anonymous information that cancelled seized notes awaiting verification and destruction had been pilfered and substituted. An investigation into the matter was immediately taken up by the Inspection Department, Central Office

of the Reserve Bank and the same is still in progress. A complaint was lodged with the local police. Later, the CBI have been asked to take over the investigation. It is not possible to assess the actual loss at present as it can be known only after the investigation is complete.

(c) 13 persons were arrested, of whom 6 have since been released on bail.

(d) Further action against concerned staff will be initiated on receipt of the Enquiry/Investigation Reports referred to above. The existing procedures are being examined by the Reserve Bank with a view to fill the lacunae, if any, as also to tighten them up.

बल्ल निर्यात नीति

86. डा० लक्ष्मी नारायण पाण्डेय : क्या वाणिज्य, नागरिक दुर्गि तथा सहकारिता मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या बल्ल निर्यात नीति को 1 जुलाई, 1979 से पुनर्वाचित किया गया है;

(ख) क्या निर्यात कोटा वितरित करने का कार्य बल्ल निर्यात संवर्धन परिषद् को सौंपा गया है;

(ग) क्या इस परिषद् के विरुद्ध अनेक शिकायतें की गई थीं तथा पहले कोटे के गलत वितरण में भारीप में इस से वितरण कार्य बापस ले लिया गया था;

(घ) यदि हाँ, तो इसे निर्यात कोटा वितरित करने का कार्य पुनः सीपने का क्या औचित्य है ?

वाणिज्य, नागरिक दुर्गि तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : (क) से (घ) बल्ल कोटे के उपयोग, निर्यात तथा समुचित इकाई मूल्य प्राप्त के दीर्घाधि विकास के मूल उद्देश्यों को ध्यान में रखते हुए, वर्ष 1979 के लिये कोटा वितरण नीति नवम्बर, 1978 में तय की गई थी। उस समय लिये गये निर्णय के अनुसार, परिष्कृत निर्यात संवर्धन परिषद् को ऊनी निटबीयर को छोड़ कर सिन्डे-सिलाए परिष्कृत तथा निटबीयर का कोटा बांटेडित करने का कार्य सौंपा गया था। उपयोग की प्रवृत्ति के बाजार पर दूसरी छमाही के दौरान मूल नीति में कुछ संशोधन करना आवश्यक समझा गया और दूसरी छमाही के सम्बन्ध में नीति की मुख्य बातें बचावमय प्रविष्टि की गयी थीं। तथापि, कोटा बांटेडित कार्य करने वाले अधिकारियों के बारे में, जो कि नियमित बल्ल आयुक्त की निगरानी में किया जाता है, इस दूसरी छमाही में कोई परिवर्तन नहीं किया गया। यह निगरानी कार्य परिष्कृत निर्यात संवर्धन परिषद् के विभागा कुष्ठ शिकायतों को देखते हुए लागू किया गया है।

Rise in prices of Essential Commodities

*87. SHRI R.K. MHALGI :

DR. BAFU KALDATE :

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether the prices of some of the essential commodities are somewhat again on the rise ;

(b) if so, the details of actual rise since the presentation of the Budget. (month-wise);

(c) the reasons for rise in prices ; and

(d) what steps Government have taken or propose to take to control the prices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPFRATION

(SHRI KRISHAN KUMAR GOYAL) :

(a) Yes, Sir. During the past few months, there has been increase in the prices of some essential commodities.

(b) The monthly movement of wholesale price indices of essential commodities since the presentation of the Union Budget for 1979-80 is given in the statement.

(c) The rise in prices has been due to the cumulative impact of several factors such as upward adjustment in the administered prices of certain commodities like petroleum products, iron and steel and cement; increase in the prices of imported commodities ; seasonality factor; impact of increase in excise duties on some commodities on imposition of import duty on imported edible oils and rapid expansion in money supply during the last three years.

(d) A number of measures have already been taken to curb inflationary tendencies, and further measures would be taken as and when felt necessary. Some of the important measures taken are briefly indicated below :

(i) Instructions have been issued to various Central Government Departments to exercise utmost economic discipline and reduce Government expenditure.

(ii) State Governments have been requested to adhere to authorized overdraft limits and to restrict non-plan expenditure.